

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 323 OF 2017 &
IA NO. 828 OF 2017**

Dated : 31st July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**The Kerala High Tension and Extra High Tension Appellant(s)
Industrial Electricity Consumers' Association**

Versus

Kerala State Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Atul Shankar Vinod
Mr. M.P. Vinod

Counsel for the Respondent(s) : Mr. Shashwat Singh for R-1

Mr. Mukund P. Unny

Mr. P.V. Dinesh

Mr. Ashwini Kumar Singh for R-2/KSEB

ORDER

Additional objections, if any, regarding maintainability of the appeal shall be filed within four weeks i.e., on or before 29.08.2019 with advance copy to the other side.

List the matter on **03.10.2019**.

**(S.D. Dubey)
Technical Member**
ts/mkj

**(Justice Manjula Chellur)
Chairperson**